

(A3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

O.A. No. 337 of 1993.

Between

S.E. Sekhar Babu

Dated: 20.4.93.

Applicant

And

1. Union Public Service Commission rep by its Secretary, New Delhi
2. Union of India rep by the Secretary, Ministry of Home, Department of Personnel Affairs, North Block, New Delhi.
3. State of Andhra Pradesh rep by Chief Secretary, General Administrative Department, Secretariat, Hyderabad.

... Respondents

Counsel for the Applicant

: Sri. D.V. Sitha Ram Murthy

Counsel for the Respondents

: Sri. N.R. Devaraj, Sr. CGSC.

: Sri. D. Panduranga Reddy, Spl. counsel for the State of A.P.

CORAM:

Hon'ble Mr. Justice V. Neeladri Rao, Vice Chairman
Hon'ble Mr. P. Thiruvengadam, Administrative Member

The Tribunal made the following order:-

Issue notice before admission. Issue notice to R-3 for production of SRS and CRs of the applicant, Sri. T. Satyanarayana, Sri. K. Ambarish, and Sri. B. Venkataramaiah, which were placed before Review DPC for selection in 1987.

Post on 3-5-1993.

8224/93
Deputy Registrar (Judl.)

Copy to:-

1. Secretary, Union Public Service Commission, New Delhi.
2. Secretary, Ministry of Home, Department of Personnel Affairs, Union of India, North Block, New Delhi.
3. Chief Secretary, General Administrative Department, State of Andhra Pradesh, Secretariat, Hyderabad.
4. One copy to Sri. D.V. Sitha Rama Murthy, advocate, CAT, Hyd.
5. One copy to Sri. N.R. Devaraj, Sr. CGSC, CAT, Hyd.
6. One copy to Sri. D. Panduranga Reddy, Spl. counsel for the State of Andhra Pradesh, Hyd.
7. One spare copy.

Rsm/-

Abdul
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O.A. 337/93

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. K. BALASUBRAMANIAN :
MEMBER (ALMN)

AND

THE HON'BLE MR. T. CHANDRASEKHAR
REDDY : MEMBER (JUL) : MEMBER (JUL)

DATED: 20/4/1993

ORDER/JUDGMENT

R.P. / C.P/M.A.No.

in

O.A.No.

337/93

T.A.No.

(W.P.No _____)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions
Dismissed as withdrawn.

Dismissed

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

